
(2022) 08 TDSAT CK 0024

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 30 Of 2022 With Misc Application No. 337 Of 2022

M/s Five Network Solution (India) Ltd

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 17-08-2022

Acts Referred:

Citation : (2022) 08 TDSAT CK 0024

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Shikha Sarin, Dhruv Tamta

Judgement

Admit.

Notice. Mr. Dhruv Tamta, counsel accepts notice on behalf of the respondent-Union of India.

Having heard the counsel and looking to the facts and circumstances of the case and especially looking to paragraph -15 of the memo of the petition, it appears, prima facie, that the legally payable amount has been paid by the petitioner to the respondent. Hence, we hereby stay the operation, implementation and execution of letter dated 3.8.2022 (Annexure P-1) to the memo of the petition till the next date of hearing.

Notice is made returnable on 14.11.2022.

Reply be filed in the meantime.